

execute the decree of partition even of lands assessed toward revenue so as to avoid delay in execution of partition decrees?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR-SINGH YADAV): (a): No complaint regarding delay in execution of partition decrees has been received in this Ministry with reference to the Civil Procedure Code.

(b) and (c). Do not arise.

(d) Government has no such proposal under consideration at present.

Payment of T.A. Bill of Railway Officers

1746. **SHRI N. K. SHEJWALKAR:** Will the Minister of RAILWAYS be pleased to state:

(a) the rules governing the claim; checking and payment of Travelling Allowance Bill submitted by Railway Officers;

(b) whether the Travelling Allowance Bills are subject to scrutiny before actual payment;

(c) if so, whether claiming an amount not found due under rules constitutes an offence making officers liable for disciplinary action; and

(d) if so, the names of Commercial and other Officers against whom disciplinary action has been initiated and/or is proposed to be initiated on Allahabad Division for drawing payment of Travelling Allowance Bills during the period April 1975 to August, 1977 though their visits were purely on Private Account?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The rules governing the claim, checking and payment of Travelling Allowance bills submitted by Railway Officers are contained in Chapters II and III of the Indian Railway Establishment Code Vol. I and paras 415 and 416 of the Indian Railway Code for the Accounts Department Part I, supplemented by administrative instructions issued by the Ministry of Railways from time to time.

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(b) Yes. The T. A. Journals are subject to pre-check before passing them for payment.

(c) Incorrect claims are disallowed as a result of internal check. Wrong claims are treated as an offence only where mala fide intentions are involved.

(d) No such case has come to light.

Appointments in Bongaigaon Petrochemicals Project

1747. **SHRI AHMED HUSSAIN:** Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the (i) total number of officials recruited by the Bongaigaon Petrochemicals Project, (ii) number of officials from amongst them in the scale of pay of Rs. 500/- and above (iii) number of officials belonging to Assam and number of Scheduled Caste, Scheduled Tribe and other minority communities (separately in each case) amongst them;

(b) whether the project is giving due representation to the local people of Assam, minority communities and other reserved categories at the time of recruitment to all the posts/cadres;

(c) whether some posts are being filled by appointing other general categories reserved for various categories due to non-availability of reserved and minority community candidates; and

(d) total number of press advertisements released throughout India notifying vacancies and number of them issued in Assam Press?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (d). A statement is attached.

Statement

The total number of officials recruited by Bongaigaon Refinery and Petrochemicals Limited (as on 31-10-1977)